

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No. 5/2009

- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 21.4.2009
- Subject : Determination of final transmission tariff for 50 MVAR Reactor at Narendra including 1st additional capitalization, (a) Narendra-Decangiri 400 kV D/C transmission line and 50 MVAR Bus Reactor at Mysore including 1st additional capitalization, (b) Narendra-Devangiri 400 k V D/C transmission line and 50 MVAR Bus Reactor at Mysore including 1st additional capitalization, and (c) 2nd 315 MVA Auto transformer at Hiriyur sub-station along with associated bays and equipments under Transmission System associated with Kaiga-3 & 4 (2x235 MW) Project in Southern Region from the date of commercial operation to 31.3.2009.
- Petitioners : Power Grid Corporation of India Ltd., Gurgaon
- Respondents : 1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department, Govt. of Pondicherry, Pondicherry
- Parties present : 1. Shri V.V.Sharma, PGCIL
2. Shri A.K.Nagpal, PGCIL
3. Shri B.C.Pant, PGCIL
4. Ms. Sangeeta Edwaros, PGCIL
5. Shri M.M.Mondal, PGCIL

The petition has been filed for approval of tariff for (a) Narendra-Devangiri 400 kV D/C transmission line and 50 MVAR Bus Reactor at Mysore including 1st additional capitalization, (b) Narendra-Devangiri 400 kV D/C transmission line and 50 MVAR Bus Reactor at Mysore including 1st additional capitalization, and (c) 2nd 315 MVA Auto transformer at Hiriyur sub-station along with associated bays and equipments under Transmission System (the transmission system) associated with Kaiga-3 and 4 (2x235 MW) Project in Southern Region from the date of commercial operation to 31.3.2009 after accounting of additional capitalization up to 31.3.2008.

2. The representative of the petitioner submitted that there was delay of 3 months in commissioning of the 2nd 315 MVA Auto transformer at Hiriyur sub-station. He explained that delay was because of delayed supply of transformers due to acute shortage of raw material at the manufacturers` end, especially CRGO (Cold Rolled Grain Oriented) which was an imported item and was in short supply worldwide. It was stated that the availability constraint was beyond the control of the transformer manufacturer and thus could not be attributed to the petitioner.

3. The petitioner was directed to furnish the necessary documentary evidence in support of its claim, within two weeks, with an advance copy to the respondents.

4. Subject to above, Commission reserved the order.

Sd/-
(K.S.Dhingra)
Chief (Legal)